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Uttarakhand HC

Case No: Writ Petition Miscellaneous Single No. 3246 Of 2025

Vajender Singh APPELLANT

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State Of Uttarakhand And Ors. RESPONDENT

Date of Decision: Dec. 8, 2025

Acts Referred:

• Uttarakhand Panchayati Raj Act, 2016 - Section 131H

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Krishna Sanwal, R.C. Joshi, Sanjay Bhatt

Final Decision: Dismissed

Judgement

Pankaj Purohit, J

- 1. This writ petition under Article 227 of the Constitution of India has been moved by the petitioner for a direction to respondents to expeditious disposal of Election Petition No.22/10 of 2025-26 *Vajender Singh Vs. Raj Singh and Ors.*, pending before the Court of learned Prescribed Authority/Assistant Collector-First Class, Sitarganj, District Udham Singh Nagar, under Section 131H of the Uttarakhand Panchayati Raj Act, 2016, within fixed reasonable time.
- 2. From perusal of the record, it transpires that the aforesaid election petition is pending for appearance of the parties, therefore, at this stage, no case is made out to direct the learned Prescribed Authority/Assistant Collector-First Class, Sitarganj, District Udham Singh Nagar, for expeditious disposal of Election Petition No.22/10 of 2025-26 *Vajender Singh Vs. Raj Singh and Ors*.
- 3. Accordingly, present writ petition is dismissed.
- 4. Pending application(s), if any, stands disposed of.